

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CRI-53-2020**

Mr. Michael Neuschler

... Petitioner

Versus

State of Goa &amp; Anr.

... Respondents

Ms. C. Collasso, Advocate for the Petitioner.

Shri Gaurish Nagvekar, Additional Public Prosecutor for the Respondents.

**Coram:- DAMA SESHADRI NAIDU, J.****Date:- 12 October 2020****P.C. :**

This case relates to the petitioner's efforts to leave the country pending trial. In fact, he has already been granted bail. Now he wants that bail condition relaxed.

2. In this context, the learned Additional Public Prosecutor places reliance on the order of the Division Bench of this Court in Criminal Appeal No.40/2017 dated 21.09.2020 and informs me that the Court has observed that the accused foreign nationals do not return to the country to face the trial once they are allowed to go back to their respective countries. He also undertakes to serve a copy of the said order on the petitioner's counsel as well.

3. Post the matter on 19.10.2020.

**DAMA SESHADRI NAIDU, J.**

NH